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FINANCE DEPARTMENT NOTIFICATION

The 25th January, 2023

No. 5569/F.,-FIN-SMS-SS-0129/2012–The Government of Odisha is pleased to make the following amendments to the Odisha Small Savings (Incentive Scheme) Rules, 2000.

1. (i) These rules may be called the Odisha Small Savings (Incentive Scheme) Amendment Rule-2023.

(ii) They shall come in to force on the date of their Publication in the Odisha Gazette.

2. In Rule-2 (a) in the second sentence after the words “security officer” the following words shall be added.

“or any other official, authorised by the Directorate of Savings and Financial Services for the purpose”.

3. In Rule-3 (2) in the first sentence after the words “Small Savings” and before the words “for verification” the following words shall be inserted.

“In person or through any messenger or through any approved digital mode”.

Similarly, in the second sentence of this Rule after the words “amount of deposit” and before the words “and” the following words shall be inserted.

“any other required information”.

In the last sentence after the words “as the case may be” the following words shall be added.

“coupon may be issued”

4. In Rule-4 the words “Director of Small Savings” shall be substituted by **“Director Savings and Financial Services”**.

5. In Rule-5 (1) after the words “web application” rest of the sentence shall be substituted by **“duly authenticated through any approved electronic authentication or bearing facsimile signature of the Director Savings and Financial Services or Deputy Director”**.

6. In Rule-6 (1) In the existing sentence after the last word “coupon” the following words shall be added **“or the prize profile of the series will be given due publicity through any medium of communication like mass media, official website or through multiple mediums of communication”**.

7. In Rule-7 (7) in the last part of the sentence the words “Director Small Savings” shall be substituted by **“Director Savings and Financial Services”**.

8. In Rule-7 (9) in the starting of the second sentence the words “the next six or seven” shall be substituted by the words **“All the next”**.

Similarly, in the eleventh sentence of this rule the words **“seven or eight”** shall be omitted.

9. In Rule-7 (10) in place of the figure and word **5,000 (Five Thousand)** the figure and word **10,000 (Ten Thousand)** shall be inserted.

Similarly, after the words “all the” and before the word “digits” the words **“seven or eight”** shall be omitted.

10. In Rule-7 (11) in the first sentence after the word “Rs” and before the word “and” the figure and words “or 5,000 (Five Thousand)” shall be replaced by **“10,000 (Ten Thousand)”**.

11. In Rule-9 (1) in the second sentence after the words “prizes amounting to” the figure and word “Rs.50,000 (Fifty thousand)” shall be substituted by **“Rs.25,000 (Twenty five thousand)”**.

Again in the second sentence after the words “prize amount from the” the words “Directorate of Small Savings shall be substituted by the words **“Directorate of Savings and Financial Services”**.

12. In Rule-9 (2) in the third sentence after the words “the concerned” the words “District Small Savings Officer” shall be substituted by the words “**District Small Savings & Financial Inclusion Officer**”.

Similarly, in the seventh sentence after the words “before the” and before the word “concerned” the word “District Small Savings Officer” shall be substituted by the words “**District Small Savings & Financial Inclusion Officer**”.

In the eighth sentence after the word “verification of the” and before the word “concerned” the words “District Small Savings Officer” shall be substituted by the words “**District Small Savings & Financial Inclusion Officer**”.

In the same sentence after the words “instrument to” the words “Directorate of Small Savings” shall be substituted by the words “**Directorate of Savings and Financial Services**”.

13. In Rule-13 in the first sentence after the word “website” rest of the sentence shall be substituted by “**assaodisha will be stored for 10 complete years**”.

Similarly, in the second sentence after the words “preserved in the” and before the words “for 3 years” the words “office of the District Small Savings” shall be substituted by the words “**concerned section of the Collectorate**”.

By Order of the Governor
P.K. Mishra
Joint Secretary to Government